CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.778/2017

Date of Decision: 29.01.2018.

CORAM: HON'BLE SHRI ARVIND J. ROHEE, MEMBER (J) HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)

Mr. Ravindra Anaji Waghmare Address: Sr.No.19, Opp. Shiv Ganga Apartment, Kondhwa Khurd, Pune 411 048. O/at (last working place) 512, Army Base Work Shop, Kirkee, Pune 411 003. (Advocate Shri R.V. Katore)

... Applicant

<u>Versus</u>

- Ministry of Defence, (Union of India)
 (Copy submitted to the Govt. Pleader CAT, Bombay Bench)
 104, South Block, New Delhi 110 001.
- Brigadier
 Commandant and M.D.
 512, Army Base Work Shop,
 Kirkee, Pune 411 003.
- 3. Col. Administration 512, Army Base Work Shop, Kirkee, Pune 411 003.

Respondents

<u>ORDER</u> (Oral) Per: Shri A.J. Rohee, Member (J)

Today when the matter is called out for admission, Applicant and Shri V.R. Katore, learned Advocate for him both remained absent without any intimation, even

on repeated calls between 11.30 am to 1.30 pm. We have carefully perused the case record.

- 2. In this OA, the applicant has prayed for the following reliefs:
 - "8.a) That the Original Application is allowed.
 - 8.b) That the impugned Award passed by Respondent No.2 dated 24.09.2005, may kindly be quash and set aside.
 - 8.c) To direct the respondents to allow the applicant to continue to work with the Respondent No.2 and 3.
 - 8.d) In the interest of justice any other necessary order may kindly be passed.
- 3. Record shows that MA for condonation also filed. The order of delay is dismissal has been challenged in this OA. However, it appears that the applicant has not availed the statutory remedy of appeal before the appropriate authority challenging order of removal the passed by the Disciplinary Authority.
- 4. The OA has been filed on 30.06.2016. The office on scrutiny has settled as many as ten office objections. The learned Advocate for the Applicant was then informed vide communication dated 06.07.2017 to

appear and to remove the office objections. However, nothing has been heard from the other end and hence Registry has placed this matter before this Tribunal for admission.

- 5. In view of this, the OA cannot proceed further in absence of applicant and his Advocate. It appears that the applicant has lost interest in the matter.
- 6. In view of this, the OA stands dismissed in default of appearance of the applicant and his Advocate at admission stage and also for failing to remove the office objections.
- 7. Registry is directed to forward certified copy of this order to both the parties.

(R. Vijaykumar)
Member (A)

(Arvind J. Rohee)
Member(J)

dm.